

NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT) (Ins) No. 248 of 2021

In the matter of:

Stress Assets Stabilisation Fund (SASF)Appellant

Vs.

Skylead Chemicals Ltd.Respondent

Present

For Appellant: Mr. Sidhartha Barua, Mr. Praful Jindal, Advocates

ORDER

(Virtual Mode)

31.03.2021: Heard Learned Counsel for the Appellant, he submits that the Ld. Adjudicating Authority has erroneously held that the Application under Section 7 of the I&B Code, is time barred, without considering the fact that the matter was pending before the SICA and the Respondent has Acknowledged the Debt.

Issue notice to the Respondent by speed post. If the Appellant provides the email id of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days.

Let the matter be fixed 'For Admission (After Notice)' on **04th May, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.